

exportable surplus and prices. Maharashtra Federation has already been allocated total quota of 3.30 lakh bales, which is more than the State's proportionate share on the basis of production.

**Measure to Stop use of hank yarn by powerlooms**

1036. SHRI KOTIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) what measures have been taken to stop the use of hank yarn by powerlooms;

(b) what is the percentage of cotton yarn out of the total marketable or delivered yarn output, produced as hanks;

(c) what is the approximate quantity of hank yarn used by powerlooms; and

(d) what is the approximate quantity of hank yarn used by other consumers?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) There is no legal bar on use of hank yarn by powerlooms.

(b) About 85 per cent of the deliveries of hank yarn comprise off cotton hanks.

(c) and (d) No information on quantity of hank yarn used by powerloom and other consumers is available.

**Proposal to project textile industry from onslaughts of mechanisation**

1037. SHRI KOTIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) whether there is a proposal to prevent powerlooms from producing cloth with cotton yarns and pure silk to protect handlooms from the onslaughts of the mechanised sector of the textile industry; and

(b) if so, what are the details of the proposal?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b) Government is committed to protecting the handloom sector from the unequal competition of the powerloom sector and the principal instrument of such protection is the "Handloom (Reservation of Articles for Production), Act, 1985", under which 22 items are reserved for exclusive production in the handloom sector. These items include some products made from cotton yarn and pure silk, which face competition from powerlooms. There is, however, no proposal to make fibre-wise reservation for exclusive protection on handlooms.

**Measures to Project handloom products**

1038. SHRI KOTIAH PRAGADA: Will the Minister of TEXTILES be pleased to state:

(a) what measures are being taken to ensure that the products produced by handlooms are not produced by powerlooms; and

(b) what steps have been taken to get vacated the court orders permitting the powerlooms to produce all the varieties of cloth that have been reserved for handlooms?

THE MINISTER OF TEXTILES WITH ADDITIONAL CHARGE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) 22 items are reserved for exclusive production by handlooms under "Handloom (Reservation of Articles for Production), Act, 1985", Central Government has set up a Chief Enforcement Office at Delhi with regional offices at Coimbatore and Pune. Further, financial assistance is given to State Governments for setting up enforcement offices in